

UNRECORDED
PART II
2-5386
09/12/2014

LOK SABHA DEBATES
(Part II—Proceedings other than Questions and Answers)

1051

1052

LOK SABHA

Friday, 4th March, 1955

The Lok Sabha met at Eleven of the Clock.

[SARDAR HUKAM SINGH in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

DELIMITATION COMMISSION FINAL ORDER No. 23

The Minister in the Ministry of Law (Shri Pataskar): I beg to lay on the Table a copy of the Delimitation Commission, India, Final Order No. 23, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 16th February, 1955, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952. [Placed in Library. See No. S-56/55]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table a copy of the Ministry of Works, Housing and Supply Notification No. 1085-EII/55, dated the 9th February, 1955, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. S-57/55]

RELEASE OF MEMBER FROM DETENTION

Mr. Chairman: I have to inform the House that a communication dated the 24th February, 1955 from the Chief Secretary to Government of Manipur has been received informing that the order of detention against Shri Rishang Keishing has been revoked by the Chief Commissioner, and the Member released.

RAILWAY BUDGET FOR 1955-56

GENERAL DISCUSSION—concl'd.

Mr. Chairman: We will now resume discussion of the Railway Budget.

Shri D. C. Sharma (Hoshiarpur): May I know if the time for the general discussion of the Railway Budget has been extended?

Mr. Chairman: There was a demand on the part of certain Members from both sides of the House that there should be some extension. It was made clear that if the time is extended for the general discussion, that time shall have to be taken from the time allocated for Demands for Grants. I understand that there is no objection to it.

Shri Gidwani (Thana): I have objection. Those who have given notice of cut motions will have to move them and address the House.

Mr. Chairman: It is for the House to decide. If the House wants to keep that time intact, I am not very keen. Yesterday there was a desire on the part of many Members that there should be extension of time.